ITEM NO.11 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).171/2026

BADARAVADA VENUGOPAL @ BABA KHATARNAK Petitioner(s)
VERSUS
UNION OF INDIA & ORS. Respondent(s)

FOR ADMISSION
IA No. 45684/2026 - APPLICATION FOR PERMISSION
IA No. 43854/2026 - EXEMPTION FROM FILING O.T.
IA No. 43851/2026 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Date : 16-02-2026 This matter was called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The application for permission to appear and argue in person is allowed.

2. Heard the petitioner, who has appeared in person, and carefully perused the material placed on record.

3. The petitioner in this Writ Petition, filed under Article 32 of the Constitution, seeks a direction that no untreated sewage, raw human waste, overflow, seepage, back flow or sanitation discharge, whether direct or indirect, enter the river Ganga.

4. In our considered opinion, the petitioner should firstly approach the prescribed or statutory authorities, and only when he does not find redressal of any specific issue, he may approach the jurisdictional High Court.

With liberty aforementioned, the Writ Petition stands disposed of.

Signature Not Verified
Digitally signed by SATISH KUMAR YADAV
Date: 2026.02.18 18:55:15 IST
Reason:

(SATISH KUMAR YADAV) (PREETHI T.C.)
ADDITIONAL REGISTRAR ASSISTANT REGISTRAR